

R. RAMELA

Insolvency Professional

Reg. No. IBBI/IPA-002/IP-N00506/2017-18/11700

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARUTHI FOOD PROCESSING AND AGRI
PRODUCTS EXPORT (INDIA) PRIVATE LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	MARUTHI FOOD PROCESSING AND AGRI PRODUCTS EXPORT (INDIA) PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	05/07/2012
3.	Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs, Registrar of Companies (ROC) - Coimbatore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U52100TZ2012PTC018483
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	FLAT NO:303, Block A, Sreevatsa Platinum Appartment Edayarpalayam, Velandipalayam Post Coimbatore 641025
6.	Date of Closure of Insolvency Resolution Process	18/12/2019
7.	Liquidation Commencement Date of Corporate Debtor	08/01/2020
8.	Name and Registration Number of the Insolvency Professional Acting as Liquidator	RAMELA RANGASAMY IBBI/IPA-002/IP-N00506/2017-18/11700
9.	Address and e-mail of the Liquidator, as registered with the Board	"RAJI", 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Next Building to Casino Theatre, Mount Road, Chennai 600002 rum_jai@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	"RAJI", 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Next Building to Casino Theatre, Mount Road, Chennai 600002 rum_jai@yahoo.com
11.	Last date for submission of claims	07/02/2020

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **MARUTHI FOOD PROCESSING AND AGRI PRODUCTS EXPORT (INDIA) PRIVATE LIMITED** on 8th Jan 2020. [Order received by mail on 17th Jan 2020].

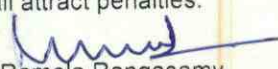
The stakeholders of **MARUTHI FOOD PROCESSING AND AGRI PRODUCTS EXPORT (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 7th Feb 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.01.2020

Place: Chennai


Ramela Rangasamy
(R Ramela)

IBBI/IPA-002/IP-N00506/2017-18/11700
Liquidator